

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
**(through web-based video conferencing platform)**

**ITEM No.22**  
**C.A. No.07/2023 in**  
**C.P. No.09/BB/2022**

**IN THE MATTER OF:**

Laxmi Mallikarjun Langoti & Ors. ... Petitioners  
v.  
M/s. Mallikarjun Transport India Pvt. Ltd. & Ors. ... Respondents

**Order under Sections 230-232 of Companies Act, 2013**

**Order delivered on: 30.08.2023**

**CORAM:**

**DR. N.V. RAMAKRISHNA BADARINATH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. SANJAY PURI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioners : Ms. Asmita Deshpande  
For the Respondents : Ms. Gowri Srikanth

**ORDER**

1. Heard Ms. Asmita Deshpande, the learned Counsel for the Petitioner and Ms. Gowri Srikanth, learned Counsel for the Respondent.
2. The learned Counsel for the Petitioner seeks time to file rejoinder. It is noted that already two adjournments have already been granted to the Petitioner. Therefore, considering the representation, we grant two weeks as a last opportunity. In default, opportunity stands forfeited.
3. List the matter on **05.10.2023**.

**Sd/-**  
**(SANJAY PURI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(N.V. RAMAKRISHNA BADARINATH)**  
**MEMBER (JUDICIAL)**